

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 426/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2018**

Name of the Company: Rashnidhi Kumar & Bros.
V/s.
S T L Exports Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None present for the Operational Creditor.

The instant application is filed on 18.07.2018, since then the matter was pending for removal of objection. As none appeared for removing the objection, the matter is listed on 12.09.2018 for passing of necessary order. Even on 12.09.2018 none appeared from the side of the operational creditor. However, for the ends of justice the matter is again listed today i.e. 20.09.2018 but none appeared from the side of the operational creditor nor the defects are removed. Hence, the petition is dismissed for default.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 20th day of September, 2018